

(2021) 03 P&H CK 0075

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 10279 Of 2021

Sanjeev Singh

APPELLANT

Vs

State Of Punjab And Ors

RESPONDENT

Date of Decision : 04-03-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 149, 323, 427

Citation : (2021) 03 P&H CK 0075

Hon'ble Judges : Avneesh Jhingan, J

Bench : Single Bench

Advocate : Vivek K. Thakur, H.S. Multani

Judgement

Avneesh Jhingan, J

The matter is taken up for hearing through video conference due to COVID-19 situation.

This petition under Section 482 Cr.P.C. was filed seeking directions to the Director General of Police, Punjab to hand over the investigation of the

complaint to some senior IPS officer. Further directions are sought to take appropriate legal action against the private respondents (arrayed in the petition) on the basis of the complaint filed by the petitioner.

Mr. H.S. Multani, AAG, Punjab appearing on advance notice submits that DDR No. 33, dated 15th February, 2021 under Sections 323, 427 and 149

of the Indian Penal Code, 1860 has been reported at Police Station Garhdiwal, District Hoshiarpur.

Learned counsel for the petitioner submits that non cognizable offences have intentionally been invoked to help the private respondents.

However, after realizing that there are remedies available, learned counsel for

the petitioner seeks permission to withdraw the present petition with liberty to avail remedies in accordance with law.

Dismissed as withdrawn with liberty as prayed for.

AVNEESH JHINGAN, J (ORAL)

The matter is taken up for hearing through video conference due to COVID-19 situation.

Learned counsel for the petitioner submits that the challan has been presented in the present petition, hence, no cause of action survives for pursuing with the present petition.

Disposed of as infructuous.

The matter is taken up for hearing through video conference due to COVID-19 situation.

At the request of learned counsel for the petitioner, put up on 19th March, 2021.